

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 30.01.2014

The meeting No.42/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 30.01.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Kuldeep Singh, Assistant Director	MSME
3.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.41/AM-14, dated 23.01.2014 was taken for ratification. As there were no amendments to the same, the above referred minutes of 23.01.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.42/AM-14 dated 30.01.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 42/84-ALC3/2013

MEETING DATE : 30.01.2014

Case No.: 4/27/84-ALC3/2013	Party Name: BHARAT TISSUS PVT. LTD	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved
HQ File :01/84/050/00205/AM14/	RLA File :07/21/040/00102/AM14/	Lic.No/Date:0710095282 09.05.2013	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-			

1	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Ladies Blouse made of 100% (MRS) Silk woven CDC dyed fabric. GSM-60+/-10%, Style No.J21001	950 Nos.	100% (MRS) Silk woven CDC dyed fabric. GSM-60+/-10%, width-137 cms., 14mm with sand wash	2000 Sq. meter
	2.	Ladies Blouse made of 97% Cotton 3% Elastane woven printed stretch poplin fabric, GSM-130+/-10%, Style No. Gabrielle Prt	1100 Nos.	97% Cotton 3% Elastane woven printed stretch poplin fabric, GSM-130+/-10%, width- 127 cms.	2600 Sq. meter
<p>The GSM should match in both import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>					

2	Case No.:1/34/84-ALC3/2013	Party Name: SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00241/AM14/	RLA File :06/24/040/00019/AM14/	Lic.No/Date:0610034534 23.10.2013	Defer Date: 27.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that deficiency letter was issued by DC(MSME) on 29.01.2014 for furnishing the requisite information/details in support of their proposal. The Committee after deliberations decided to await the requisite information/details from the applicant firm for consideration of the proposal and defer the case for re-listing on 27.02.2014.			

3	Case No.:11/34/84-ALC3/2013	Party Name: CONCEPT CLOTHING	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00251/AM14/	RLA File :05/23/040/00317/AM14/	Lic.No/Date:0510370372 06.11.2013	Defer Date: 27.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite			

information/details submitted by the applicant firm in support of their proposal are incomplete. The applicant firm has not submitted the measurement chart and sketch of the export product and the CAD/CAM of the export product is not readable. The Committee after deliberations decided to ask the applicant firm to provide the measurement chart, sketch and legible copy of the CAD/CAM in support of their proposal. The case stands for re-listing on 27.02.2014.

4	Case No.:13/34/84-ALC3/2013	Party Name: MAYA EXPORTS CORPN	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved									
	HQ File :01/84/050/00253/AM14/	RLA File :05/24/040/00280/AM14/	Lic.No/Date:0510370449 07.11.2013										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-												
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies Other Garments (Top) made of 60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, Style No. MBL-5510</td><td>5466 Nos.</td><td>60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, width- 56"</td><td>14,366 Sq. meter</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies Other Garments (Top) made of 60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, Style No. MBL-5510	5466 Nos.	60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, width- 56"
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Ladies Other Garments (Top) made of 60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, Style No. MBL-5510	5466 Nos.	60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, width- 56"	14,366 Sq. meter									

Case No.:12/42/84-ALC3/2013	Party Name: MAYA EXPORTS CORPN	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved
HQ File :01/84/050/00313/AM14/	RLA File :05/24/040/00261/AM14/	Lic.No/Date:0510371028 14.11.2013	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, measurement chart and sketch of export product and after			

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deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Other Garments (Top) made of 60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, Style No. Freddie	13,136 Nos.	60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, width- 56”	36,982 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:13/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved	
HQ File :01/84/050/00314/AM14/	RLA File :05/24/040/00284/AM14/	Lic.No/Date:0510371057 14.11.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Polyester dyed fabric, GSM-80+/-10%, Style No. V5306-2	2,10,500 Nos.	100% Polyester dyed fabric, GSM-80+/-10%	2,98,910 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

	Case No.:26/42/84-ALC3/2013	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00327/AM14/	RLA File :05/24/040/00282/AM14/	Lic.No/Date:0510371212	Defer Date:

7		18.11.2013	27.02.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.			

8	Case No.:1/42/84-ALC3/2013	Party Name: PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00302/AM14/	RLA File :31/83/040/00165/AM14/	Lic.No/Date:3110061355 04.12.2013	Defer Date: 27.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.			

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Case No.:3/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved	
HQ File :01/84/050/00304/AM14/	RLA File :07/24/040/00298/AM14/	Lic.No/Date:0710100255 04.12.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Shorts made of 98% Cotton 2% Lycra printed fabric, GSM-260+/-10%, Style No. 622628	4644 Nos.	98% Cotton 2% Lycra printed fabric, GSM-260+/-10%	8359 Sq. meter (@ 1.80 sq. meter per piece)
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

10	Case No.:18/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00319/AM14/	RLA File :07/24/040/00300/AM14/	Lic.No/Date:0710100275 05.12.2013	Defer Date: 27.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.			

11	Case No.:4/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00305/AM14/	RLA File :07/24/040/00302/AM14/	Lic.No/Date:0710100312 06.12.2013	Defer Date: 27.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.			

12	Case No.:7/42/84-ALC3/2013	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00308/AM14/	RLA File :06/24/040/00026/AM14/	Lic.No/Date:0610035282 06.12.2013	Defer Date: 27.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Shri A.K. Agarwal, Addl. Industrial Adviser, Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.			

13	Case No.:10/42/84-ALC3/2013	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00311/AM14/	RLA File :06/24/040/00025/AM14/	Lic.No/Date:0610035281 06.12.2013	Defer Date: 27.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Shri			

A.K. Agarwal, Addl. Industrial Adviser, Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.

14	Case No.:5/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved									
	HQ File :01/84/050/00306/AM14/	RLA File :07/24/040/00308/AM14/	Lic.No/Date:0710100356 09.12.2013										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-												
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies Top made of 66% Cotton 32% Nylon 2% Rayon knitted lace fabric, GSM-119+/-10% with domestic fabric of 100% Cotton Jersey fabric, GSM-140+/-10% Style No. 42900011</td><td>10,800 Nos.</td><td>66% Cotton 32% Nylon 2% Rayon knitted lace fabric, GSM-119+/-10%</td><td>8640 Sq. meter</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies Top made of 66% Cotton 32% Nylon 2% Rayon knitted lace fabric, GSM-119+/-10% with domestic fabric of 100% Cotton Jersey fabric, GSM-140+/-10% Style No. 42900011	10,800 Nos.	66% Cotton 32% Nylon 2% Rayon knitted lace fabric, GSM-119+/-10%
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Ladies Top made of 66% Cotton 32% Nylon 2% Rayon knitted lace fabric, GSM-119+/-10% with domestic fabric of 100% Cotton Jersey fabric, GSM-140+/-10% Style No. 42900011	10,800 Nos.	66% Cotton 32% Nylon 2% Rayon knitted lace fabric, GSM-119+/-10%	8640 Sq. meter									

Case No.:16/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved
HQ File :01/84/050/00317/AM14/	RLA File :07/24/040/00304/AM14/	Lic.No/Date:0710100341 09.12.2013	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details			

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submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Shirt Dress with belt made of 97% Cotton 3% Elastane printed fabric, GSM-118+/-10% and 97% Cotton 3% Elastane dyed fabric, GSM-118+/-10%, Style No.RM8 7646211	7760 Nos.	97% Cotton 3% Elastane printed fabric, GSM-118+/-10%	26,772 Sq. meter
			97% Cotton 3% Elastane dyed fabric, GSM-118+/-10%	1552 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:14/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved
HQ File :01/84/050/00315/AM14/	RLA File :07/24/040/00311/AM14/	Lic.No/Date:0710100380 10.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 70% Cotton 30% Nylon lace knitted fabric, GSM-180+/-10%, Style No.TGLS14SPMA6	1,30,700 Nos.	70% Cotton 30% Nylon lace knitted fabric, GSM-180+/-10%	1,63,375 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

17	Case No.:31/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00332/AM14/	RLA File :07/24/040/00305/AM14/	Lic.No/Date:0710100416 10.12.2013	Defer Date: 27.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.			

18	Case No.:33/42/84-ALC3/2013	Party Name: BHARAT SILKS	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00334/AM14/	RLA File :07/24/040/00307/AM14/	Lic.No/Date:0710100379 10.12.2013	Defer Date: 27.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.			

19	Case No.:15/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00316/AM14/	RLA File :07/24/040/00315/AM14/	Lic.No/Date:0710100482 12.12.2013	Defer Date: 27.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.			

20	Case No.: 30/42/84-ALC3/2013	Party Name: UNIQUE FASHION	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00331/AM14/	RLA File :05/24/040/00323/AM14/	Lic.No/Date:0510373734 17.12.2013	Defer Date: 27.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.			

21	Case No.: 11/42/84-ALC3/2013	Party Name: MATRIX CLOTHING PVT. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00312/AM14/	RLA File :05/24/040/00324/AM14/	Lic.No/Date:0510373907 18.12.2013	Defer Date: 27.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 27.02.2014.			

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Case No.:6/42/84-ALC3/2013	Party Name: CONCEPTS	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved	
HQ File :01/84/050/00307/AM14/	RLA File :05/23/040/00392/AM14/	Lic.No/Date:0510374190 20.12.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Leather Shoes	6200 Pair	Shoe insock style ref AOR08914 DA	12,400 Nos.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

23	Case No.:8/42/84-ALC3/2013	Party Name: SRF LIMITED	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00309/AM14/	RLA File :04/24/040/00134/AM14/	Lic.No/Date:0410153430 20.12.2013	Defer Date: 27.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Shri A.K. Agarwal, Addl. Industrial Adviser, Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.			

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Case No.:23/42/84-ALC3/2013	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved	
HQ File :01/84/050/00324/AM14/	RLA File :05/24/040/00342/AM14/	Lic.No/Date:0510374428 24.12.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Skirt made of 100% Nylon net dyed knitted fabric along with 100% Cotton embroidery with imported lining, GSM-180+/-10%, Style No.324443	5000 Nos.	100% Nylon net dyed knitted fabric along with 100% Cotton embroidery, GSM-180+/-10%	1600 Kgs.
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

25	Case No.:25/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00326/AM14/	RLA File :07/24/040/00324/AM14/	Lic.No/Date:0710100794 24.12.2013	Defer Date:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.

26	Case No.:32/42/84-ALC3/2013	Party Name: BHARAT SILKS	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00333/AM14/	RLA File :07/24/040/00316/AM14/	Lic.No/Date:0710100793 24.12.2013	Defer Date: 27.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.			

27	Case No.:34/42/84-ALC3/2013	Party Name: GREEN FINGERS(INDIA)PVT.LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00335/AM14/	RLA File :05/23/040/00398/AM14/	Lic.No/Date:0510374435 24.12.2013	Defer Date: 27.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 27.02.2014.			

28	Case No.:20/42/84-ALC3/2013	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00321/AM14/	RLA File :05/24/040/00350/AM14/	Lic.No/Date:0510374571 27.12.2013	Defer Date: 27.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD/CAM			

of export product provided by the applicant firm is not readable. Therefore, the Committee after deliberations decided to ask the applicant firm to make available the legible CAD/CAM of export product in support of their proposal for consideration. The case stands for re-listing on 27.02.2014.

29	Case No.:28/42/84-ALC3/2013	Party Name: MAYA EXPORTS CORPN	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved									
	HQ File :01/84/050/00329/AM14/	RLA File :05/24/040/00348/AM14/	Lic.No/Date:0510374567 27.12.2013										
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-</p> <table> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> <tr> <td>1.</td><td>Ladies Dress made of 90% Nylon 10% Elastane knitted lace dyed fabric, GSM-133+/-10%, Style: Sanne</td><td>10,784 Nos.</td><td>90% Nylon 10% Elastane knitted lace dyed fabric, GSM-133+/-10%, width-54"</td><td>22,575 Sq. meter</td></tr> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies Dress made of 90% Nylon 10% Elastane knitted lace dyed fabric, GSM-133+/-10%, Style: Sanne	10,784 Nos.	90% Nylon 10% Elastane knitted lace dyed fabric, GSM-133+/-10%, width-54"
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Ladies Dress made of 90% Nylon 10% Elastane knitted lace dyed fabric, GSM-133+/-10%, Style: Sanne	10,784 Nos.	90% Nylon 10% Elastane knitted lace dyed fabric, GSM-133+/-10%, width-54"	22,575 Sq. meter									

Case No.:29/42/84-ALC3/2013	Party Name: MAYA EXPORTS CORPN	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved
HQ File :01/84/050/00330/AM14/	RLA File :05/24/040/00347/AM14/	Lic.No/Date:0510374696 27.12.2013	

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Skirt made of 100% Polyester knitted lace dyed fabric, GSM-230+/-10%, Style: Ebba	67,171 Nos.	100% Polyester knitted lace dyed fabric, GSM-230+/-10%, width-38"	38,432 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:21/42/84-ALC3/2013	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved
HQ File :01/84/050/00322/AM14/	RLA File :05/24/040/00355/AM14/	Lic.No/Date:0510375076 01.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, measurement chart and sketch of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Linen dyed knitted fabric, GSM-140+/-10% with 100% Polyester net dyed knitted fabric with embellished 100% Polyester flower & embroidered with 100% Cotton yarn on front panel, GSM-158+/-10%, Style No.: 337324/338129	8450 Nos.	100% Polyester net dyed knitted fabric with embellished 100% Polyester flower & embroidered with 100% Cotton yarn, GSM-158+/-10%	650 Kgs.
			100% Linen dyed knitted	1943.500

			fabric, GSM-140+/-10%	Kgs.
2.	Ladies Top made of 74% Cotton 26% Polyester yarn dyed knitted fabric, GSM-145+/-10%, Style No.337125	9550 Nos.	74% Cotton 26% Polyester yarn dyed knitted fabric, GSM-145+/-10%	2855 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:22/42/84-ALC3/2013	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved
HQ File :01/84/050/00323/AM14/	RLA File :05/24/040/00361/AM14/	Lic.No/Date:0510375075 01.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Skirt made of 100% Nylon net dyed knitted fabric along with 100% Cotton embroidery, GSM-180+/-10% with 100% Polyester dyed woven lining, GSM-53+/-10%, Style No.324443	5000 Nos.	100% Nylon net dyed knitted fabric along with 100% Cotton embroidery, GSM-180+/-10%	1600 Kgs.
			100% Polyester dyed woven lining, GSM-53+/-10%	4450 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

33	Case No.:2/42/84-ALC3/2013	Party Name: SRF LIMITED	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00303/AM14/	RLA File :04/24/040/00205/AM14/	Lic.No/Date:0410153908 03.01.2014	Defer Date: 27.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Shri A.K. Agarwal, Addl. Industrial Adviser, Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.			

34	Case No.:17/42/84-ALC3/2013	Party Name: THE AURA CREATION EXPORTS PVT. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00318/AM14/	RLA File :05/24/040/00359/AM14/	Lic.No/Date:0510375344 03.01.2014	Defer Date: 27.02.2014.
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 27.02.2014.			

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Case No.:27/42/84-ALC3/2013	Party Name: MAYA EXPORTS CORPN	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved	
HQ File :01/84/050/00328/AM14/	RLA File :05/24/040/00366/AM14/	Lic.No/Date:0510375400 06.01.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Other Garments (Top) made of 60% Viscose 40%	7022 Nos.	60% Viscose 40% Polyester woven dyed	19,345 Sq. meter

Polyester woven dyed fabric,
GSM-76+/-10%, Style: Ulla

fabric, GSM-76+/-10%,
width-56"

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:19/42/84-ALC3/2013	Party Name: RICHA & CO	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved
HQ File :01/84/050/00320/AM14/	RLA File :05/24/040/00371/AM14/	Lic.No/Date:0510375609 07.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, measurement chart & sketch of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Trouser made of 100% Linen unbleached woven fabric, GSM-161+/-10%, Style No.14C04349/14C06465	9842 Nos.	100% Linen unbleached woven fabric, GSM-161+/-10%	23,326 Sq. meter
2.	Ladies Jacket made of 100% Linen dyed woven fabric, GSM-161+/-10%, Style No. 14C02798/14C05981	9030 Nos.	100% Linen dyed woven fabric, GSM-161+/-10%	22,124 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:24/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved
HQ File :01/84/050/00325/AM14/	RLA File :05/24/040/00372/AM14/	Lic.No/Date:0510375762 09.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Camisole made of 100% Rayon printed fabric, GSM-135+/- 10%, Style No.00318862	45,000 Nos.	100% Rayon printed fabric, GSM-135+/- 10%	28,800 Sq. meter
2.	Ladies Skirt made of 100% Rayon dyed fabric, GSM-135+/- 10%, Style No. 00317816	1250 Nos.	100% Rayon dyed fabric, GSM-135+/- 10%	4350 Sq. meter
3.	Girls Dress made of 100% Cotton yarn dyed fabric, GSM-120+/- 10%, Style No.CX8 7121946	3600 Nos.	100% Cotton yarn dyed fabric, GSM-120+/- 10%	8064 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/42/84-ALC3/2013	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved
HQ File :01/84/050/00310/AM14/	RLA File :30/24/040/00048/AM14/	Lic.No/Date:3010099890 16.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this

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case, on repeat basis as per decision taken in NC meeting No.45/AM-13 held on 14.02.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic dyed yarn (under worsted system) (1.11 Kg/Kg content in export product)	3,00,000 Kgs.	Acrylic Fibre, 2 – 4 D	1,87,500 Kgs.
			Acrylic Fibre, 5-7D	83,000 Kgs.
			Cationic Dyes/Optical brightener Textile Auxiliaries	6000 Kgs.
			Chemicals viz. Retarder/ Levelling Agent/Softner (Hydrophilic/ Cationic/ Bulky/ Silicon), Dyes Fixation Accelerator, Gaur Gum	19,200 Kgs.
			Wax Roll Textile Grade Wax	1200 Kgs.

The Dyes and Chemicals shall be restricted in terms of General Note 5 for Textiles products. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:35/42/84-ALC3/2013	Party Name: LFW HAIR PVT. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved
HQ File :01/84/050/00336/AM14/	RLA File :08/24/040/00468/AM14/	Lic.No/Date:0810128270 23.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.49/AM-13 held on 22.03.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Hair wigs of Polyester containing 2706 Kgs. Polyester fiber	2942 Kgs.	Polyester Fiber	3000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASE

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(40)

Case No.465	M/s Indo British Garments (P) Ltd., Faridabad
NC 42/AM-14, dt. 30.01.2014	File No.01/84/50/381/AM-12/DES-V
Ratification of input output norms against Annual Advance Authorization No.0510316019 dated 01.02.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Vikas Chopra presented on behalf of the firm. Mr. Vikas Chopra presented the sample and explained the details of the case before the Committee. The Committee observed that, as per sample, the export product is full sleeve outer jacket alongwith detachable inner vest. The size of CAD/CAM of export product is 3XL. After hearing the details of the case and examining the sample of export product, the Committee, after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Parkha Jacket made of 100% Polyester twill fabric, GSM-115+/-10%, Style:OW2090-N033	1860 Nos.	100% Polyester twill fabric GSM-115+/-10%, width-57/58"	11,344 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(41)

Case No.466	M/s Chinar Forge Ltd., Jalandhar
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NC 42/AM-14, dt. 30.01.2014	File No.01/84/171/137/AM-14/DES-V
Fixation of input output norms/amendment in respect of Advance Authorization No. 3010098511 dated 25.11.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.

(42)

Case No.467	M/s Orient Fashions Exports (India) Pvt. Ltd., New Delhi
NC 42/AM-14, dt. 30.01.2014	File No.01/84/50/092/AM-14/DES-V
Amendment in the ITC (HS) Code in respect of Advance Authorization No.0510357928 dated 24.06.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to change the ITC (HS) Code of export product No.2 i.e. Infant Skirts from 61045300 to 61113000. The Committee noticed that export product under ITC (HS) Code 61045300 is Infant Skirts. The Committee could not understand why applicant firm has been requested to mention the ITC (HS) Code 61113000, which is for babies' garments. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above clarification for consideration of the proposal. The case stands for re-listing on 27.02.2014.

(43)

Case No.468	M/s Jaipur International, Jaipur
NC 42/AM-14, dt. 30.01.2014	File No.01/84/50/279/AM-10/DES-V
Re-fixation of input output norms against Advance Authorization Nos.1310005153 dated 06.03.2002, 1310003070 dated 18.06.2001, 1310004598 dated 02.01.2002 and 1310006226 dated 04.07.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that all the cases mentioned in the letter of applicant firm are very old and their application sets are presently not available. Therefore, the Committee after deliberations decided to ask the applicant firm to make available copies of application sets of all the Advance Authorization mentioned in their letter. The case stands for re-listing on 27.02.2014.

Outside Agenda Case

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(44)

Case No.8	Shri Ajay Shrivastav, Joint DGFT.
NC 42/AM-14, dt. 30.01.2014	File No.01/84/162/195/AM-14/DES-V
Review of Top SIONs -Group wise, value wise.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the list of top SIONs received from DGFT for group-wise, value-wise review of top SIONs, which contains 25 SIONs for cotton & textiles products & 10 SIONs for leather and leather products. The Committee after deliberations decided to send the list to the respective technical members of the Committee to examine and furnish their comments on the SIONs.
